

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 31.7.96

CP 1/96 (OA 51/94)

Smt. Hoora

... Petitioner

Versus

Shri S.P. Singh

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr. Shiv Kumar

For the Respondent

... Mr. M. Rafiq

O R D E R

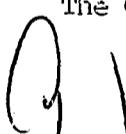
FOR HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition by Smt. Hoora, under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent, by not complying with the order of the Tribunal dated 7.12.94 in OA 51/94, has committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the respondent has produced a copy of a communication from the Bank, dated 26.7.96, which shows that the petitioner has been paid arrears of pension, and pension for the month of June'96 amounting to Rs.375/-. The order of the Tribunal has been complied with. The Contempt Petition has, therefore, become infructuous since the order has been complied with subsequently.

4. The Contempt Petition is dismissed. Notice issued is discharged.


(O.P. SHARMA)

ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

VK